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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

*NO
contempt*

C.A.No. 25/1992

in

O.A. No. 216/1988

~~Ex-AxxNox~~

DATE OF DECISION 20-11-1992

Mr. Surendra N. Desai Petitioner

Mr. P.K. Handa, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s)

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Surendra N. Desai
Retired Boiler Chargeman,
Western Railway,
Baroda, residing at
421/C, Railway Colony,
Nava Yard, Baroda.

..... Applicant.

(Advocate: Mr. P.K. Handa)

Versus.

1. Union of India, through
Shri P.V. Vaitheswaran,
General Manager,
Western Railway,
Churchgate, Bombay.

2. Shri Govind Ballabh
Divisional Railway Manager,
Western Railway,
Baroda.

..... Respondents.

ORAL ORDER

C.A.No. 25/1992

in

O.A. 216/1988

Date: 20-11-1992.

Per: Hon'ble Mr. N.V.Krishnan, Vice Chairman.

Mr. P.K. Handa, learned counsel for the applicant. Heard. At the end of the arguments he sought permission to withdraw this Contempt Application. Permission is granted. This contempt application is closed as finally withdrawn.


(R.C.Bhatt)
Member (J)


(N.V.Krishnan)
Vice Chairman

vtc.